collected and will be laid on the Table of the House as soon as it is available.

Distribution of Revenues

159. Shri B. C. Kamble: Will the Minister of **Finance** be pleased to state the amount of Revenues distributed to each of the States by Union Government during last five years?

The Minister of Finance (Shri T. T. Krishnamachari): A statement giving the information is laid on the Table. [*See* Appendix I, annexure No. 75].

Mysore High Court

160. { **Shri Mohamed Imam:**
Shri Vajpayee:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of judges who have been working in the High Court of Mysore since November, 1956;

(b) the number of cases pending in the High Court;

(c) whether there have been proposals by the State Government to appoint more judges;

(d) if so, how many more judges are proposed to be appointed; and

(e) the reasons for delay in regard to this?

The Minister of Home Affairs (Pandit G. B. Pant): (a) 3 Judges worked on the Bench of Mysore High Court from 1st November 1956 to 23rd November 1956; 4 Judges worked from 24th November 1956 up to 23rd March 1957 and 3 Judges have been working since that date.

(b) 7419 cases were pending in the High Court on 30th April 1957.

(c) & (d). The State Government made proposals for the appointment of more Judges. One permanent Judge and one temporary Additional Judge have recently been appointed by the President. Proposals for the appointment of more Judges are under consideration.

(e) Owing to changes in the Ministry, the reorganisation of States and general elections, the State authorites had to give some time to the formulation of their proposals.

छावनियों में किराया नियंत्रण अधिनियम

१६१. श्री खादीवाला : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने ऐसे छावनी बोर्ड हैं जो केन्द्रीय एवं राज्य सरकारों के किराया नियंत्रण अधिनियम से मुक्त हैं ;

(ख) इन स्थानों पर किराया नियंत्रण अधिनियम लागू न करने के क्या कारण हैं ;

(ग) क्या सरकार महू के छावनी बोर्ड में केन्द्रीय किराया नियंत्रण अधिनियम लागू करने के विषय में विचार कर रही है ; और

(घ) यदि हां, तो यह अधिनियम कब तक लागू हो जायेगा ?

प्रतिरक्षा उपमंत्री (श्री रघूरामैया) : (क) तथा (ख) सभी छावनियों के बारे में यह सूचना अभी प्राप्त नहीं है, और इक्ट्ठी की जा रही है। जभी यह प्राप्त होगी, तभी सभा के पटल पर रख दी जायेगी।

(ग) तथा (घ) जी हां। मकानों के किरायों के विनियमन के लिए संसद् में एक बिल पेश करने का विचार है ?

इन्दौर जिले में भूमि का अर्जन

१६२. श्री खादीवाला : क्या **प्रतिरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) इन्दौर जिले में सेना के पास कुल कितने एकड़ भूमि है ;